

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 17434-17435/2017

JITENDRA JEET SINGH & ANR.

APPELLANT(S)

VERSUS

UNION OF INDIA THROUGH SECRETARY DEFENCE & ORS.

RESPONDENT(S)

(IA No. 116103/2024 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT, IA No.
116102/2024 - APPLICATION FOR SUBSTITUTION, IA No. 116105/2024 -
SETTING ASIDE AN ABATEMENT)

Date : 30-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
[IN CHAMBER]

For Appellant(s) Mr. Chanchal Kumar Ganguli, AOR
Ms. Muskan Gopal, Adv.

For Respondent(s) Ms. Gargi Khanna, Adv.
Mr. M.K. Maroria, AOR
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel, the Court made the following
O R D E R

IA Nos. 116102/2024, 116103/2024 & 116105/2024:

1. Learned counsel for the appellants shall supply a copy of these applications to learned counsel for the respondents, who may seek instructions and file a reply, if any, within two weeks.
2. List after two weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)